

unless and until the injustice meted out to the State is undone and cuts made in the Central assistance are withdrawn. I would like you to summon the Prime Minister to the House and redress this grievance. Cuts to the tune of Rs. 1500 crore is being made in the case of a backward state like Uttar Pradesh. The amount should be restored to enable the State to move forward. The State has been neglected for the past forty years. Adequate assistance has never been provided to the State's Plan outlay. I would like the Prime Minister to come to the House and clarify the Union Government's stand on it.

[English]

SHRI SHRIMATI MALINI BHATTACHARAYA (Jadavpur): Sir, the officers and workmen of the Industrial Development Bank of India are on strike today. This is because, the Government has taken a decision to de-nationalise and to make open to private shareholders, the most important activity of the IDBI, namely, its direct financing role which constitutes sixty per cent of its activities. The IDBI being a statutory corporation, this means, that its statutory status would have to be changed and it would have to be brought under the Companies Act.

Now, whether the IDBI is split up or whether as a whole it is brought under the Companies Act, we think that, if this de-nationalisation takes place, then its original *raison d'être* which is supporting industrial development in this country would suffer. This is particularly peculiar in the face of the fact that IDBI has the largest and the best financial resources and does not depend on the Government for funds. We think that it is in accordance with the recommendations of the Narasimhan Committee Report and the pressure of the Fund Bank that this is being done. We also fear that, this is the first step towards our financial sector being rendered

open to the multi national corporations and the foreign banks in accordance with the Dunkel Draft on International Trade.

Therefore, Sir, we demand that this decision of the Government be reversed and we also demand that a full discussion on the Narasimhan Committee Report be held in Parliament before any of its recommendations are implemented.

SHRI SOMNATH CHATTERJEE (Bolpur): On this, there should be a response. Sir, the Finance Minister and the Company Affairs Minister are there. It is a very important issue. We must know what is their response.

SHRI VASANT NIWRUTTI PAWAR (Nasik): Mr. Speaker, Sir, my constituency is in the Nasik District. There is a bumper crop of onions. I would suggest the Government to direct the NABARD to purchase the maximum quantity of onions which are available in the market - Lasalgaon, Manuward, Niphad, Yeda, Sinner and Nasik.

At the same time, there is a bumper crop of grapes also. There are no transport facilities available. I request the Ministry of Railways to provide the maximum number of rakes and wagens for the transportation of the onions as well as grapes. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): With regard to the complaint made by the Hon. Members about plan allocation for the State of Uttar Pradesh, I would like to say that I will bring it to the notice of the Prime Minister definitely; and we will find out what is possible. (*Interruptions*)

SHRI SOMNATH CHATTERJEE